



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ११, अंक ४२(२)]

बुधवार, डिसेंबर १०, २०२५/अग्रहायण १९, शके १९४७

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असाधारण क्रमांक १०१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Hyderabad Abolition of Inams and Cash Grants(Amendment) Bill, 2025 (L. A. Bill No. CI of 2025), Introduced in the Maharashtra Legislative Assembly on the 10<sup>th</sup> December 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

**L. A. BILL No. CI OF 2025.**

*A BILL*

*further to amend the Hyderabad Abolition of Inams and  
Cash Grants Act, 1954.*

Hyd. WHEREAS, it is expedient further to amend the Hyderabad Abolition  
Act No. of Inams and Cash Grants Act, 1954 for the purposes hereinafter appearing;  
VIII of it is hereby enacted in the Seventy-sixth Year of the Republic of India as  
1955. follows :—

1. This Act may be called the Hyderabad Abolition of Inams and Cash  
Grants (Amendment) Act, 2025.

Short  
title.

Amendment  
of section 6 of  
Hyd. Act No.  
VIII of 1955.

2. In section 6 of the Hyderabad Abolition of Inams and Cash Grants Act, 1954, in sub-section (3), in clause (b), after the existing proviso, the following proviso shall be added, namely:-

Hyd.  
Act No.  
VIII of  
1955.

“Provided further that, before the commencement date, any such occupancy of Madad Mash Inam Lands, held on new and impartible tenure (Occupant Class-II), has already, without prior sanction of the Collector or any other competent authority, been transferred by the occupant for residential purpose, such transfer may be regularized by the Collector by an Order without payment of any sum as *Nazarana*, upon submission of a registered instrument such as sale deed, gift deed, lease deed, *etc.*, as proof of such transfer; and thereafter such land shall be deemed to be held by such transferee occupant as Occupant Class-I in accordance with the provisions of the Maharashtra Land Revenue Code, 1966, from the date of such Order”.

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Mah.  
XLI of  
1966.

## STATEMENT OF OBJECTS AND REASONS

The Hyderabad Abolition of Inams and Cash Grants Act, 1954 (Hyd. Act No. VIII of 1955) provides for abolition of Inams and Cash Grants in the Hyderabad area of the State of Maharashtra. Originally sub-section (3) section 6 of the said Act provided that the occupancy granted under sub-section (1) of section 6 shall not be transferrable or partiable without previous sanction of the Collector and except payment of certain sum to the State Government.

2. The large number of occupants of such Madat Mash Inam lands have transferred such lands in contravention of the provisions of the said Act. Therefore, the Government has by Maharashtra Act No. XXV of 2015 substituted sub-section (3) of section 6 of the said Act and provided for transfer, regularisation of unauthorized transfer and conversion of the occupancy of Inam lands on payment of fifty per cent. of current market value such land as a *Nazarana* and certain penalty to the State Government.

In view of various representations received from representatives of people and the recommendation of the Committee formed by the Government, the Government has by Mah. Act No. VII of 2025, reduced the amount of such *Nazarana* for transfer, regularisation and conversion of the occupancy of such Inam lands to five per cent. of current market value of such land.

3. Many occupants have constructed houses on such lands which have been transferred illegally and have been residing there since many years. It is noticed that even after reducing the amount of *Nazarana* for such regularisation, large number of such occupants are not coming forward for paying *Nazarana* for such regularisation. Therefore, the Government, in the public interest, considers it expedient to amend sub-section (3) of section 6 of the said Act to provide for regularisation of transfer of such land only for residential purpose by the Collector without payment of any *Nazarana* and upon submission of a registered instrument as proof of such transfer; and thereafter such land shall be deemed to be held by such transferee occupant as Occupant Class-I.

4. The Bill seeks to achieve the above objectives.

Nagpur,  
Dated the 9<sup>th</sup> December 2025.

CHANDRASHEKHAR BAWANKULE,  
Minister for Revenue.